

**CENTRAL ELECTRICITY REGULATORY COMMISSION
NEW DELHI**

Petition No. 223/2010 (Suo Motu)

**Coram: Dr. Pramod Deo, Chairman
Shri S. Jayaraman, Member
Shri V. S. Verma, Member
Shri M. Deena Dayalan, Member**

Date of Hearing: 21.6.2011

Date of Order: 23.6.2011

In the matter of:

Default in payment of Unscheduled Interchanges (UI) charges for the energy drawn in excess of the drawal schedule.

In the matter of:

Department of Power, Government of Nagaland, Kohima

.....Respondent

The Following were present:

1. Shri Rajib Sutradhar, NERLDC

ORDER

The Commission vide its order dated 30.5.2011 had directed as under:

"In our order dated 25.4.2011, we had directed Secretary, Department of Power, Government of Nagaland to personally ensure that UI dues are liquidated. Since an amount of ₹ 11.89 crore is still outstanding against Nagaland as on 1.5.2011, we direct Secretary, Department of Power, Government of Nagaland to personally appear before us on the next date of hearing to explain the reasons of non-compliance of our order dated 25.4.2011. It is clarified that the notice for personal appearance shall be dispensed with if entire outstanding UI dues including the current dues are liquidated by 10.6.2011."

2. None appeared on behalf of the respondent. The representative of North Eastern Regional Load Despatch Centre submitted that Nagaland has cleared all outstanding UI dues.



3. Since the respondent has complied with our order dated 30.5.2011 and cleared the UI dues, we discharge the notice against Department of Power, Government of Nagaland, Kohima under Section 142 of the Electricity Act, 2003.

4. Petition No. 223/2010 is disposed of in terms of the above.

Sd/-
(M. Deena Dayalan)
Member

sd/-
(V. S. Verma)
Member

sd/-
(S Jayaraman)
Member

sd/-
(Dr Pramod Deo)
Chairperson

